

Inform the concerned
and Bar Association, Kod.

502/21
19.04.21

(J.H.C. Sch. 1-7)

Urgent (through e-mail/Fax)

W
PDS
19.04.21

Phone Numbers:-

Office: 0651- 2481449

Fax No. 0651-2481116

Mob: 9431115615

email:rgjhc-jhr@nic.in

FROM:
Ambuj Nath
REGISTRAR GENERAL
HIGH COURT OF JHARKHAND,
RANCHI

Letter No. 29/R.G.

Dated: 18/04/2021

To,

All the Principal District & Sessions Judges of the State of Jharkhand,
including the Judicial Commissioner, Ranchi.

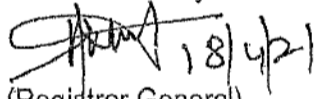
Sir,

In continuation of this Court's earlier letter no. 23/R.G dated 10.04.2021,(regarding hearing of matters through virtual mode) and direction given vide letter no.97 /R.G dated 05.05.2020, regarding fresh filing in the Civil Courts be continued till further order.

Any urgent application/affidavit in the pending cases may be filed on the official e-mail ID of the Registrar/Court Manager and of the Principal District Judge as the case may be . At the time of filing such applications the lawyer concerned shall give an undertaking that once the prevailing situation of Covid-19 pandemic gets over and normal situation is restored, he will file the affidavited hard copy of the entire matter along-with full Court Fee, if any.

Aforesaid directions must be complied with in its letter and spirit.

Yours faithfully


For (Registrar General)

Enclosure: as above

(J.H.C. Sch. 1-7)

Phone Numbers:-

Office: 0651-2481449
Mob: 9431115615
Fax No. **0651-2481116**
email: rgjhc-jhr@nic.in

From:
Ambuj Nath,
Registrar General,
High Court of Jharkhand,
Ranchi.

Letter No. 23/RG
Dated: 10/04/2021

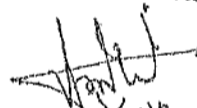
To
All The Principal District and Sessions Judges
of the State of Jharkhand
Including the Judicial Commissioner, Ranchi.

Sir,

As directed, I am to inform that in view of steep rise of Corona Virus cases (Covid-19) in the State of Jharkhand, all the matters shall be heard through virtual mode, till further orders.

This is for kind information and needful.

Yours faithfully


10.4.21
Registrar General

E (J.H.C. Sch. 1-7)

FROM:
Ambuj Nath,
REGISTRAR GENERAL,
HIGH COURT OF JHARKHAND,
RANCHI.

Phone Numbers:-
Office: 0651- 2481449
Fax No. 0651-2481116
Mob: 9431115615
email: rgjhc-jhr@nic.in

Letter No. 97 /R.G.
Dated: 05/05/2020

To,

All the Principal District & Sessions Judges of the State of Jharkhand
including the Judicial Commissioner, Ranchi.

Sir,

In view of COVID – 19 Pandemic crisis and the directives of the State Government for continuance of lockdown for further period of two weeks without any relaxation with effect from 04.05.2020 and as per the directions/guidelines by Ministry of Home Affairs, Govt. of India, it is directed that the physical presence of the officers, staff and lawyers in the Court rooms will not be conducive to the social distancing. Accordingly, system of hearing of cases through Video Conferencing with use of applications viz. 'Vidyo App', 'Cisco Webex System' or 'Jitsi' or any other software as recommended by the High Court from time to time, with minimum number of Staff and personnel's in District Courts and Sub-Divisional Courts shall continue.

It is further directed that the District Courts and Sub-Divisional Courts shall resume a staggered functioning with limited subject matters requiring urgent or expedient hearing till further orders which shall be as follows:-

1. Bail / Anticipatory Bail Petitions.
2. Remand / Surrender Application.
3. Cri. Appeal & Revision matters fixed for argument.
4. Application for recording of Dying Declaration.
5. Any other extremely urgent matter criminal matter to be decided by the Principal District & Sessions Judge.
6. Injunction.
7. Civil Appeal fixed for argument.
8. Miscellaneous Applications.
9. Judgment.
10. Release Matters.
11. Matrimonial Cases viz. Application under section 125 Cr. P.C, Application under section 24 of Hindu Marriage Act and Application for divorce by mutual consent.
12. POCSO Cases without recording of evidence.
13. Motor Accident Claim Cases.
14. Domestic Violence Cases.
15. Ex – parte Motions.

62

16. Petition for Condonation of Delay under Limitation Act.
17. Abatement matters.
18. Mediation by the Family Court through Video Conferencing.

The aforesaid subject matters shall be distributed proportionately to the Presiding Officers by the Principal District & Sessions Judge keeping in mind the limited number of staff available and also to maintain social distancing. Under no circumstances evidence of witness shall be recorded in any case.

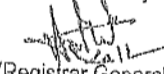
For fresh filing in the Civil Court, a Drop-Box shall be kept outside the main gate wherein the hard copy of the application be dropped and same shall be opened after 24 hours. The staff member who will open the Drop-Box shall be fully equipped with mask, gloves and other precautionary measures as per the directions of Ministry of Health Affairs. A list of such applications shall be prepared in which applications are required to be affidavited and the lawyers concerned should be informed the time when they should come up with the deponent for swearing of the affidavit. Fresh filing matters shall be permitted from 8 A.M. to 10 A.M. on all Court working days with strict adherence to the guidelines of social distancing norms.

Arrangement for sitting for the Notary Public or Court Sirestedar shall be made between 8 A.M. to 10 A.M. maintaining all the Protocols of social distancing. They should be provided with masks, sanitizers and if possible, PPE kit. Strict precautionary measures shall be ensured by the Principal District Judges for the safety of the Notary Public or the Court Sirestedar in accordance with the directions of the Ministry of Health Affairs issued from time to time. In those districts where large number of Judicial officers are posted, the Principal District & Sessions Judge shall prepare a roster of various cadres in the light of availability of Video Conferencing facilities for all the hearing in the District Courts and Sub - divisional Courts.

A Drop-Box shall also be kept for receiving of requisition between 8 A.M. to 10 A.M. for certified copies which will also be opened after 24 hours and effort should be taken to make the certified copies available at the earliest. The Principal District & Sessions Judge shall ensure the sanitization of entire Court campus including public area on day to day basis in accordance with directives of Ministry of Health Affairs issued from time to time in coordination with the District Administration.

You are, therefore, requested to ensure the strict implementation of the aforesaid directions in its letter and spirit till further orders.

Yours faithfully


(Registrar General) 5.5.20